

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:540

ANSWERED ON:23.11.2009

ENFORCEMENT OF VARIOUS LAWS FOR CHILD LABOURERS

Gandhi Shri Feroze Varun

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) whether the Government has given mandate to labour inspectors to submit a time-bound report on the enforcement of the various laws against child labour;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to ensure the participation of the Non-Governmental Organisations and Community Based Organisations in curbing child exploitation and ensuring their attendance in schools?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): As the State Governments are the appropriate authorities for implementation of the Child Labour (Prohibition & Regulation) Act, 1986 in their respective areas, the State Governments have been advised to take all appropriate measures for the effective enforcement of the Act.

(d): In this connection the Government of India has held consultation with the State Governments, NGOs and other stakeholders at zonal level all over the country for creating awareness generation and for developing of State Action Plan for curbing child exploitation and ensuring rehabilitation of the children. The NGOs & other stakeholders participate in running about 10000 special schools under National Child Labour Project Scheme as also under the Grant-in-aid scheme for rehabilitating child labour withdrawn from hazardous work.